

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 496 of 2020

IN THE MATTER OF:

C. Unnikrishnan

...Appellant

Versus

Kerala State Cashew Development Corpn. Ltd.

...Respondent

Present:

For Appellant :

Mr. A. Karthik and Ms. Anushka Pardikar, Advocates

For Respondent :

**Mr. Shriram Parakkat and Mr. Vishnu Shankar,
Advocates**

ORDER

(Through Virtual Mode)

02.11.2020 Reply-affidavit filed by the Respondent is taken on record.

Learned counsel for the Appellant does not intend to file rejoinder thereto.

However, he seeks a brief adjournment to file written submissions in terms of the previous order. Written submissions, not exceeding three pages, may be filed by the learned counsel for the parties within one week.

List the appeal 'for Admission (After Notice)' on **4th December, 2020** at 12.00 Noon.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/